

State Vs. Ashok Sirodiya
FIR No. 59/2020
PS Vijay Vihar
U/s 21 NDPS Act

23.03.2020

Present: Ld. Addl. PP for the State.

None for accused.

Fresh case has been received from filing Section.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for consideration on 25.03.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

Bail Matter 781/2020
STATE
Vs.
DEEPAK @ APPU
FIR No. 38/2020
PS Bharat Nagar

23.03.2020

Pr: Ld. Addl. PP for the State.

None for applicant/accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 25.03.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 931/2019

STATE

Vs.

MUKESH @ MUKKI @SACHIN @ RAMESH AND OTHERS

FIR NO. 931/2015

PS Sultan Puri

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused persons.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 28.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

Cr Rev 45/2020
DR RAKESH KUMAR
Vs.
M/S GARDENIA INDIA LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 29.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 14/2020
DRONN CHEMPLAST PVT LTD AND ANR
Vs.
A.P. CHEMICALS PVT LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 24.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 15/2020
DRONN CHEMPLAST PVT LTD AND ANR
Vs.
A.P. CHEMICALS PVT LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 24.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 16/2020
DRONN CHEMPLAST PVT LTD AND ANR
Vs.
A.P. CHEMICALS PVT LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 24.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 17/2020
DRONN CHEMPLAST PVT LTD ND ANR
Vs.
A.P. CHEMICALS PVT LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 24.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

Cr Rev 49/2020

RAKESH

Vs.

THE NIHARIKA COOPERATIVE URBAN THRIFT
AND CREDIT SOCIETY LTD

23.03.2020

Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 30.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 1065/2019
STATE
Vs.
SHAHEEN GAZI
FIR NO. 361/2019
PS Keshav Puram

23.03.2020

Pr: Ld. Addl. PP for the State.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 19.05.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 7/2020
STATE
Vs.
SAHIL SAINI AND ORS
FIR NO. 216/2019
PS Azadpur Metro Station

23.03.2020

Pr: Ld. Addl. PP for the State.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 20.05.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 72/2020
STATE
Vs.
DILIP KUMAR
FIR NO. 424/2017
PS Shalimar Bagh

23.03.2020

Pr: Ld. Addl. PP for the State.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 26.05.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 52599/2016
STATE
Vs.
MD. ADIL KHAN
FIR NO. 36/2015
PS Maurya Enclave

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused persons.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 13.05.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 557/2017
STATE
Vs.
SHASHI KAPOOR
FIR NO. 951/2017
PS Mangol Puri

23.03.2020

Pr: Ld. Addl. PP for the State.

Accused on bail but not present.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 03.07.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 744/2017
STATE
Vs.
RAVINDER @ RINKU
FIR NO. 168/2017
PS Rani Bagh

23.03.2020

Pr: Ld. Addl. PP for the State.

Accused on bail but absent.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 21.07.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 108/2018
STATE
Vs.
RAI SINGH
FIR NO. 389/2016
PS Ashok Vihar

23.03.2020

Pr: Ld. Addl. PP for the State.

All accused are on bail but not present.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 30.07.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 51669/2016
STATE
Vs.
NITIN
FIR NO. 259/2013
PS Ashok Vihar

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused persons.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 09.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 53643/2016
STATE
Vs.
VIKASH ETC.
FIR NO. 147/2016
PS Kanjhawala

23.03.2020

Pr: Ld. Addl. PP for the State.

All accused on bail but not present.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 14.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 39/2019
RAJESH GUPTA @ RAJESH GARG
Vs.
RAMESH CHAND

23.03.2020

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Pr: None for parties.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 28.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 655/2019
STATE
Vs.
SURENDER SINGH SOLANKI
FIR NO. 096/2019
PS AMAN VIHAR

23.03.2020

Pr: Ld. Addl. PP for the State.

None for complainant.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 29.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

CA 165/2019
STATE
Vs.
SUNITA

23.03.2020

Pr: Ld. Addl. PP for the State.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 30.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 52485/2016
STATE
Vs.
VIRENDER GUPTA
FIR NO. 297/2013

23.03.2020

Pr: Ld. Addl. PP for the State.

All accused on bail but not present.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 09.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 52732/2016
STATE
Vs.
POOJA YADAV
FIR NO. 763/2015
PS Begum Pur

23.03.2020

Pr: Ld. Addl. PP for the State.

Accused not produced from JC.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 17.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 52839/2016
STATE
Vs.
AMARJEET MEHTO
FIR NO. 678/2015
PS Maurya Enclave

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused persons.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 22.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 53687/2016
STATE(court of its own motion)
Vs.
POONAM
PS South Rohini

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 08.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 217/2019
STATE
Vs.
MOHAN
FIR NO. 1160/2018

23.03.2020

Pr: Ld. Addl. PP for the State.

None for applicant/accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 26.03.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 53687/2016
STATE(court of its own motion)
Vs.
POONAM
PS South Rohini

23.03.2020

Pr: Ld. Addl. PP for the State.

None for accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 08.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 239/19
STATE
Vs.
Deepak

23.03.2020

Pr: Ld. Addl. PP for the State.

None for applicant/accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 14.04.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

SC 80/2020
STATE
Vs.
Rahul @ Abbas & Ors.
FIR No. 253/2019
PS Crime Branch

23.03.2020

Pr: Ld. Addl. PP for the State.

None for applicant/accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 25.03.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

STATE
Vs.
Anil Kumar Marwah
FIR No. 476/2018

23.03.2020

Pr: Ld. Addl. PP for the State.

None for applicant/accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose fixed on 25.03.2020.

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020

State Vs.
FIR No.
PS
U/s

23.03.2020

Present: Ld. Addl. PP for the State.

None for accused.

As per the advisory/directions issued by Hon'ble High Court of Delhi dated 16.03.2020, in wake of prevention of outbreak of Covid-19 (Corona virus), matter is adjourned for purpose already fixed on _____ .

Duty ASJ (North-West)
Rohini/Delhi/23.03.2020